

HIGH COURT OF DELHI
SHER SHAH ROAD, NEW DELHI

No. URR-84 /DHC/Gaz/G-3/2018

Dated- 14-11-18

From

The Registrar General,
Delhi High Court,
New Delhi.

To

1. The District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The District & Sessions Judge (North-West), Rohini, Delhi.
3. The District & Sessions Judge (South), Saket, New Delhi.
4. The District & Sessions Judge (South-West), Dwarka, New Delhi.
5. The District & Sessions Judge (South-East), Saket, New Delhi.
6. The District & Sessions Judge (East), Karkardooma, Delhi.
7. The District & Sessions Judge (New Delhi), Patiala House, Delhi.
8. The District & Sessions Judge (Shahdara), Karkardooma, Delhi.
9. The District & Sessions Judge (North-East), Karkardooma, Delhi.
10. The District & Sessions Judge (West), Tis Hazari Court, Delhi.
11. The District & Sessions Judge (North), Rohini, Delhi.
12. The Principal Judge (HQ), Family Courts, Dwarka, New Delhi.



Sub : Celebration of the "Constitution Day" on 26th November, 2018 at Vigyan Bhawan, New Delhi.

Sir/Madam,

I am directed to forward herewith a copy of letter dated 13.11.2018 of Mr. Ravindra Maithani, Secretary General, Supreme Court of India, on the above subject. I have further been directed to request you to attend the programme celebrating the "Constitution Day" on 26th November, 2018 from 4.30 pm to 6.00 pm at Vigyan Bhawan, New Delhi and issue a direction to all the judicial officers under your respective control to attend the same mandatorily.

Yours faithfully,

(Dinesh Kumar Sharma)
Registrar General

Encl. No. /DHC/Gaz/G-3/2018 dated:

Copy forwarded to Mr. Ravindra Maithani, Secretary General, Supreme Court of India, New Delhi for information.

Re circulated
15/11/18

(Dinesh Kumar Sharma)
Registrar General

MOST IMMEDIATE/OUT AT ONCE
TIME BOUND

OFFICE OF THE DISTRICT & SESSIONS JUDGE(HQs) DELHI

No. 72089-22189 /Misc./Trg./Gaz./2018

Dated, Delhi the 15/11/18

Copy forwarded for information and necessary action to:

1. The Officer In-charge, Pool Car, Central District, Tis Hazari Court, Delhi.
2. All the Officers of Delhi Higher Judicial Service and Delhi Judicial Service, Central District, Tis Hazari Courts, Delhi with the instruction to attend the said programme mandatorily
3. The Sr./ Administrative Officer (Judl.), Admn. I, II, III and Filing Branch, Central District, Tis Hazari Court, Delhi.
4. The Accounts Officer through Ld. DDO, Tis Hazari Court, Delhi.
5. The Website Committee, English/Hindi, Tis Hazari Court, Delhi.
6. The PRO Tis Hazari Court, Delhi.
7. The PS to Ld. District & Sessions Judge(HQs), Tis Hazari Court, Delhi.
8. The Reader to Ld. District & Sessions Judge (HQs), THC, Delhi.
9. The Dealing Clerk (Leave), Judicial Branch (Central), Tis Hazari Court, Delhi.

(Anju Bajaj Chandna)
Anju Bajaj Chandna
Officer In-charge (Judl.)
For District & Sessions Judge(HQs)
Delhi

Encl: As Above.

Ravindra Maithani
Secretary General
Supreme Court of India



Tel.: 23384661
Fax: 23386178
E-mail: sg.maithani@sci.nic.in

Dated : November 13, 2018

Dear Shri Sharma,

Supreme Court of India celebrates 26th November each year as Constitution Day to commemorate, the adoption of the Constitution of India by WE THE PEOPLE OF INDIA in the Constituent Assembly on 26th November, 1949. This year on 26th November we enter in the 70th year of the adoption of the Constitution, which gives us more reasons to commemorate the event in a meaningful manner. In the past the Constitution Day has been celebrated by the different organs of the State by holding separate events. This year, it has been decided that the occasion should be celebrated jointly by all the three organs of the State. A day long programme is, therefore, proposed, inter alia, to discuss contemporary issues of Constitutional importance.

I am, under direction, to inform you about this year's Constitution Day programme so that, the same may be brought to the notice of Hon'ble the Chief Justice of your High Court, with the request to extend invitation for the Valedictory function, on behalf of Supreme Court of India, to all the Judicial Officers under the jurisdiction of your High Court.

The Valedictory function will be held between 4.30 P.M. and 6.00 P.M. at Vigyan Bhawan, New Delhi and Valedictory Address is likely to be delivered by Hon'ble the Prime Minister of India.

The invitation cards and minute-to-minute programme of the function are in the process of finalization and I shall have them sent to you as soon as they are ready.

With regards,

Yours sincerely,

[Signature]
[Ravindra Maithani]

Shri Dinesh Kumar Sharma
Registrar General,
High Court of Delhi,
New Delhi - 110 003.

*As directed by Hon'ble the Chief Justice
orders are issued immediately.*

*26/RS
14/11/18*

*Reg. (WR)
26/11/18
10/11/18
JRC (Pg-1 & 2)*

*Shri
G. N. S. Rao
14-11-18*

[Faint signature and stamp]